GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA UNSTARRED QUESTION NO. 2195 ANSWERED ON 07/08/2025

GRAM NYAYALAYAS

2195# SHRI SANJAY SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Gram Nyayalayas established across the country to date and the number of Gram Nyayalayas actively functioning, the State-wise details thereof;
- (b) whether there is any monitoring mechanism to regularly monitor the performance and functioning of Gram Nyayalayas, if so, the details thereof;
- (c) whether there is any report available on the number of cases disposed of by Gram Nyayalayas and their success rate, if so, the details thereof; and
- (d) the amount allocated by Government for Gram Nyayalayas in the last three years, the State-wise details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)

- (a): The State/UT-wise details of Gram Nyayalayas established and functional across the country are at **Annexure-I**.
- (b) & (c): The Scheme guidelines provide for two committees at the Central and the State level respectively to monitor the performance and functioning of the Gram Nyayalayas. Apart from this, there is an online Gram Nyayalaya Portal, in which data is filled by the respective High Courts with regard to case institution, disposal, pendency details, date of appointment of Nyayadhikaris etc. The data is required to be uploaded / updated on portal by 5th day of every month. As per the details available on the Gram Nyayalayas portal, 331 Gram Nyayalayas operational in 10 states have disposed of 4,11,071 cases till 30.06.2025. The State/UT-wise details of the number of cases disposed of by Gram Nyayalayas are at **Annexure-II**.
- (d): The Scheme is being implemented on reimbursement basis and therefore, the funds are not allocated State-wise. The State Governments, in consultation with their respective High Courts, decide on the establishment of Gram Nyayalayas. As per the extant guidelines, the Central Government provides one time assistance to States/UTs for setting up of Gram Nyayalayas, subject to a ceiling of Rs. 18 lakhs per Gram Nyayalaya. Further, the Central Government provides assistance for operating the Gram Nyayalayas for the first three years, subject to a ceiling of Rs.

3.20 lakhs per Gram Nyayalayas per year. The details of year-wise allocation and release of funds under the Scheme are as under:

Sr.	Financial	Funds Allocated	Funds Released	Remarks
	Year	(Rs. crore)	(Rs. crore)	
1.	2022-23	2.00	0.00	
2.	2023-24	2.00	0.80	A sum of Rs. 0.80 crore was
				released to Odisha
3.	2024-25	10.00	10.00	A sum of Rs 9.44 crore was
				released to Uttar Pradesh and a sum
				of Rs 0.56 crore was released to
				Maharashtra

Annexure-I
STATEMENT REFERRED TO IN REPLY TO PART (a) OF RAJYA SABHA UNSTARRED
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Sl. No.	State/UT	Gram Nyayalayas Notified	Gram Nyayalayas Functional	
1.	Goa	2	2	
2.	Haryana	3	2	
3.	Jharkhand	6	4	
4.	Karnataka	2	2	
5.	Kerala	30	30	
6.	Madhya Pradesh	89	89	
7.	Maharashtra	39	26	
8.	Odisha	31	21	
9.	Punjab	9	2	
10.	Rajasthan	45	45	
11.	Uttar Pradesh	113	108	
12.	Andhra Pradesh	42	0	
13.	Telangana	55	0	
14.	Jammu Kashmir	20	0	
15.	Ladakh	2	0	
	Total	488	331	

Source: Gram Nyayalaya Portal

STATEMENT REFERRED TO IN REPLY TO PART (c) OF RAJYA SABHA UNSTARRED QUESTION NO.2195 FOR ANSWER ON 07.08.2025

Sr.	States	Total Registered Cases	Total Disposed Cases	Case Disposal percentage
1	Haryana	2369	1333	56%
2	Jharkhand	395	117	30%
3	Karnataka	224	116	52%
4	Kerala	77763	61954	80%
5	Madhya Pradesh	37077	24118	65%
6	Maharashtra	13427	9894	74%
7	Odisha	3294	1666	51%
8	Punjab	2206	1370	62%
9	Rajasthan	140993	102173	72%
10	Uttar Pradesh	261787	208330	80%
Total (as on 30.06.2025)		539535	411071	76%

Source : Gram Nyayalaya Portal

Note: The data regarding cases registration and disposal in respect of Gram Nyayalayas in Goa has not been uploaded on the Portal by the High Court.

Annexure-II